

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 341/2024 In C.P. (IB)/1752(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2024**

**NAME OF THE PARTIES: Vikash Gautamchand Jain Liquidator
Of Doshion Water Solution Private
Limited**

**IN THE MATTER OF
Bank of Baroda**

Vs

Doshin Water Solution Pvt Ltd

**Section: 7 of Insolvency and Bankruptcy Code, 2016 & Application
under any other provisions- IBC**

ORDER

IA No. 341/2024:- Adv. Vishwas V. Shah appeared for the Applicant through VC. The present application is filed by the Liquidator for placing on record the report with regard to the re-constitution of the Stakeholders Consultation Committee Report. The said report is taken on record. No order is called for. With the aforesaid observation, **IA No. 341/2024** is **allowed** and **disposed of**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

01.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)